

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

[Patna, this Monday, the 25th Day of June, 2006]

.....
C O R A M

HON'BLE MR. JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE MR. AMIT KUSHARI, MEMBER [ADMN.].

.....
1. O.A.NO.: 344 OF 2006

Sanjay Kumar,
S/o Late Ram Briksh Prasad
& Seven [7] Ors.

2. O.A.NO.: 345 OF 2006

Abhijit Das Gupta,
S/o Late S.K.Das Gupta
& Five [5] Ors.

Vs.

The Union of India through the Secretary Finance,
Ministry of Finance, North Block,
New Delhi -1 & Ors.

.....

Counsel for the applicants.: - Shri J.K.Karn.

Counsel for the respondents. :- Shri B.K.Prasad, ASC [OA 344 of 2006]

Counsel for the respondents.:- Shri S.K.Tiwarey, ASC [OA 345 of 2006]

O R D E R [ORAL]

Justice P. K. Sinha, V.C.:- Heard learned counsels for both the sides. Learned counsel for the applicants at the outset submits that the applicants have been allowed to sit in the examination, therefore, presently the applicants may be allowed to withdraw the applications with liberty to come to the Tribunal again if in this regard a fresh cause of action arises.

The prayer is allowed in that term, ^{and} both the applications stand disposed of as withdrawn by the applicants.

[Amit Kushari]/M[A]
skj.

[P.K.Sinha]/VC